

(b) whether Bharat Yantra Nigam under which there are six industries i.e. Bharat Pump and Compressor Limited, Triveni Structural Limited, etc., has been constituted to run the industries under Naini area smoothly;

(c) whether the financial assistance is being provided regularly by the Union Government to five industries out of the above through the Nigam while the employees of Triveni Structural Limited are not getting their salary for the last 5-6 months as the financial assistance was not provided to it;

(d) if so, whether Government propose to take effective steps to ensure the payment of salary to the employees of TSL; and

(e) the time by which the payment is likely to be made to them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : (a) No, Sir. There are three public sector undertakings under the administrative control of Department of Heavy Industry having their industrial units in Naini namely M/s. Bharat Pumps & Compressors Ltd., M/s. Triveni Structurals Limited and M/s. Hindustan Cables Limited. Due attention is being paid by the Government of India for the working of the industrial units.

(b) M/s. Bharat Yantra Nigam Limited (BYNL) Allahabad, the holding company, was set up in the year 1986 with a view to improving the working/coordinating the working of the following six public sector enterprises :

1. M/s. Bharat Pumps & Compressors Limited, Allahabad,
2. M/s. Bharat Heavy Plates & Vessels Limited, Visakhapatnam,
3. M/s. Bridge & Roof Company (I) Limited, Calcutta,
4. M/s. Richardson & Cruddas (1972) Ltd., Mumbai,
5. M/s. Triveni Structurals Limited, Naini, Allahabad,
6. M/s. Tungabhadra Steel Products Limited, Hospet.

(c) to (e) The Government of India have been providing budgetary support to public sector undertakings of the BYNL Group in the form of (a) plan assistance for purchase of capital equipments and acquisition of crucial balancing facilities; (b) Non-plan assistance for partial reimbursement of cash losses; and (c) Plan grant for implementation of Voluntary Retirement Schemes.

As Triveni Structurals Limited (TSL) was incurring losses and its networth had become negative it was referred to the BIFR during the year 1992. BIFR had sanctioned a rehabilitation package of the company on 22.9.1995 which envisaged infusion of funds to the extent of Rs. 29.22 crores, VRS grant

of Rs. 2.25 crores and capital restructuring by way of waiver/ conversion into equity of past Government of India dues amounting to Rs. 40.26 crores as on 31.3.1994. The performance of the company has not been in accordance with projections given in the BIFR sanctioned scheme. The company has been generating resources, which are not enough to meet entirely its requirement towards payment of salary and wages. In order to assist the company, the Government released Rs. 1.76 crores in February, 1999.

[English]

Exim Policy

3728. SHRI BHUMA NAGI REDDY :

SHRI K. YERRANNAIDU:

SHRI A. C. JOS :

DR. ULHAS VASUDEO PATIL :

SHRI PRASAD BABURAO TANPURE :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have announced Exim Policy (1997-2002) recently;

(b) if so, the main features of the new policy ;

(c) whether the advance licence scheme, export promotion capital goods scheme and duty entitlement pass-book scheme have been included in this scheme;

(d) if so, whether a number of items have been shifted from restricted list of Exim Policy to special import licence scheme; and

(e) if so, the reasons therefor and to what extent this scheme is likely boost exports ?

THE MINISTER OF COMMERCE (SHRI RAMA-KRISHNA HEGDE) : (a) Yes, Sir. The Government has announced revised Exim Policy on 31st March, 1999.

(b) The main features of the Exim Policy are Computerisation and electronic filing of application for advance licence, making duty exemption scheme flexible, extension of benefit of zero duty EPCG scheme to chemicals plastics and textile sectors, additional facilities to gems and jewellery exporters, further rationalisation of EOU/EPZ scheme, export of services, encouragement to small sector export, creation of Ombudsman etc.

(c) Yes, Sir.

(d) Yes, Sir. 414 items have been shifted from restricted to SIL list of Imports.

(e) The above step has been taken with a view to replacing discretionary control with adequate tariff protection. Free access to inputs is likely to help in augmenting production and would generate surplus for exports.

[Translation]

Loan and Grant to KVIC

3729. SHRI RAMANAND SINGH : Will the Minister of INDUSTRY be pleased to state:

(a) the industries which were granted loans by Khadi and Village Industries Commission to set up small scale industries in Satna and Katni districts of Madhya Pradesh during 1997-98 and 1998-99;

(b) the budgetary provision made by the Commission for the above period and the expenditure incurred against the budgetary provision;

(c) the details of amount of loan and grant provided by the Commission for Rural Employment Generation Programme in Satna district of Madhya Pradesh;

(d) whether KVIC propose to promote the handloom based industries in view of the adequate number of weavers in Satna district; and

(e) if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) The number of units for which Grants and Loans were provided by Khadi and V.I. Commission (KVIC) to set up Village industries in the District of Satna and Katni are given in the statement enclosed as annexure :

(b) The budgetary provision made and expenditure incurred for 1997-98 and 1998-99 are as under :

Year	Budget Financial	Expenditure Financial
1997-98	73.00	0.78
1998-99	30.00	15.72
Total	103.00	16.50

(c) The details are given as a part of reply to Part (a) above.

(d) and (e) Under KVIC Act, weaving activity on handlooms with handspun yarn comes under Khadi. Weaving of mill made yarn is out of scope of the KVIC. In Satna district, 225 persons are engaged in the Khadi Sector.

Statement

(Rs. In Lakhs)

S.No.	Year	Name of Industries	No. of Units Setup	Financial Loan	Assistance Grant
1.	1997-98	Bricks Mfg.	01	0.22	0.09
		Power Attachacki	01	0.28	0.11
		Stores repairing	01	0.26	0.09
Total			03	0.76	0.29
2.	1998-99	Hiring of sound System	01	0.36	0.14
		Repair of Electrical Goods	01	0.45	0.17
		Indian Sweets	01	0.47	0.18
		Dal mill	01	5.85	2.42
		Avala prity	01	2.55	1.75
		Cycle Repair	01	0.63	0.24
Total			06	10.31	4.90

[English]

Rourkela Steel Plant

3730. DR. SUGUNA KUMARI CHELLAMELLA : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Rourkela Steel Plant has been modernised;

(b) if so, the amount spent thereon; and

(c) the time by which the company will start making profit?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) The various facilities under modernisation project of Rourkela Steel Plant, except Reheating Furnace No. 5, have progressively been commissioned and are under stabilisation.

(b) The total amount spent till February '99 is Rs. 4255 crore (provisional)

(c) Financial Performance of the company is dependent on internal as well as extraneous factors. While the benefits of modernised facilities would materialise in phases, Plant has to absorb higher capital related costs because of capitalisation of modernised/capital schemes and also for